

[श्री सत्यपाल मलिक]

का जो नुकसान हुआ है, उसके सिलसिले में जो भावनाएँ व्यक्त की गई हैं, इस बारे में सदन में कोई दो राय नहीं हैं, पूरा सदन इस संकट की घड़ी में उनके साथ है। मैं सदन की भावना को माननीय प्रधान मंत्री और कृषि मंत्री तक पहुँचाऊँगा और माननीय प्रधान मंत्री जी से अनुरोध करूँगा कि सदन की भावनाओं को देखते हुए वे जल्द से जल्द वहाँ जायें। साथ ही मैं कृषि मंत्री जी से निवेदन करूँगा कि राज्य सरकार से जल्दी से जल्दी रिपोर्ट मंगाकर सदन में इस पर बयान दें और ज्यादा से ज्यादा जो सहायता वहाँ के लोगों को हो सकती है, वह केन्द्रीय सरकार करे।

SHRI VIREN J. SHAH : Sir, may I raise a matter which I could not raise then? I had given notice of a Special Mention...

THE VICE-CHAIRMAN (SHRI M. A. BABY) : That has already been taken note of.

SHRI MOTURU HANUMANTHA RAO : Sir, there is a proposal that we should pass a Resolution regarding the victims of the cyclone.

THE VICE-CHAIRMAN (SHRI M. A. BABY) : In view of the reply by the Minister, the whole House unanimously adopts this Resolution that all possible assistance should be rushed to the victims. That has already been the unanimous Resolution of the House.

RE. NOTICE OF A SPECIAL MENTION

SHRI VIREN J. SHAH (Maharashtra) : Sir, may I just mention, when the honourable Law Minister is here; that the notice of the Special Mention which I gave, was re-

ferred to the honourable Law Minister, about the detailed audit report the then Chief Justice of Punjab' and Haryana. Whether it is true or not, it is a matter of serious concern which the House cannot ignore. Will the Law Minister kindly indicate whether he received the communication from the Rajya Sabha [Secretariat and, it so, what is his reaction?

THE Py- VICE-CHAIRMAN (SHRI M. A. BABY) : I think the Minister is already aware of...

SHRI VIREN J. SHAH : Please ask him... (Interruptions)...

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI) : Sir, this is a very sensitive matter because it concerns a Judge of the Supreme Court and, as this Government believes in the independence of the judiciary and maintaining the highest credibility of the institution, I must proceed very cautiously. There is also a constitutional bar and a bar under the Rules of Procedure for discussing the conduct of a Judge. I can only say this much, that when this notice was received by me—a number of other delegations also met me—I met the Chief Justice of India and asked for his guidance in the matter. The honourable Chief Justice of India told me that he was looking into this matter. I asked him whether I could communicate it to the House when I am called upon by the Chair to say as to what has happened to the notice and he gave me the authority to say so. I think when the Chief Justice of India is looking into the matter, this matter should not be raised again till we hear something from the Chief Justice of India.